



IN THE INCOME TAX APPELLATE TRIBUNAL
"F" BENCH, MUMBAI
BEFORE SHRI SAKTIJIT DEY, JUDICIAL MEMBER AND
SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER

ITA no.2814/Mum/2017
(Assessment Year :2011-12)

Shri Vikram Pasarasml Doshi
37, Durgadevi Street
Near 23rd Kumbharwada
Mumbai 400 004 PAN – AGHPD2131A

..... Appellant

v/s

Income Tax Officer
Ward-19(3)(5), Mumbai

..... Respondent

ITA no.2815/Mum/2017
(Assessment Year :2010-11)

Shri Vikram Pasarasml Doshi
37, Durgadevi Street
Near 23rd Kumbharwada
Mumbai 400 004 PAN – AGHPD2131A

..... Appellant

v/s

Income Tax Officer
Ward-19(3)(5), Mumbai

..... Respondent

Assessee by : Withdrawal Application
Dated 30.07.2018
Revenue by : Shri Rajiv Gubgotra

Date of Hearing – 31.07.2018

Date of Order – 31.07.2108

ORDER**PER SAKTIJIT DEY, J.M.**

Aforesaid appeals by the assessee are against two separate orders both dated 20th January 2017, passed by the learned Commissioner (Appeals)-29, Mumbai, for assessment year 2011-12.

2. The assessee through his Authorised Representative, Shri Ashok Mehta, Chartered Accountant, partner of AP & Co., has filed letters dated 30th July 2018, seeking withdrawal of the aforesaid appeals. The aforesaid letters filed by the Chartered Accountant firm on the instructions of the assessee are kept on record.

3. The learned Departmental Representative has no objection for withdrawal of the appeals.

4. In view of the aforesaid, we dismissed the appeals as withdrawn.

5. In the result, assessee's appeals are dismissed.

Order pronounced in the open Court on 31.07.2018

Sd/-
MANOJ KUMAR AGGARWAL
ACCOUNTANT MEMBER

Sd/-
SAKTIJIT DEY
JUDICIAL MEMBER

MUMBAI, DATED: 31.07.2018

Copy of the order forwarded to:

- (1) The Assessee;*
- (2) The Revenue;*
- (3) The CIT(A);*
- (4) The CIT, Mumbai City concerned;*
- (5) The DR, ITAT, Mumbai;*
- (6) Guard file.*

Pradeep J. Chowdhury
Sr. Private Secretary

True Copy
By Order

(Sr. Private Secretary)
ITAT, Mumbai